

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ECOLEX CERAMICA LLP OPERATING IN TRADING OF RAW MATERIAL FOR
CERAMIC SECTOR AT GANDHINAGAR, GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ECOLEX INDUSTRIAL PRODUCTS PVT LTD ALCR7865A U26990GJ2022PTC130963
2.	Address of the registered office	Shop No.FF/23- Vihani Complex, Opp Goras Dairy, Gandhinagar Gujarat- 382721
3.	URL of website	No Website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	At the Registered Office
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending request at cirp.ecolex@gmail.com ,
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending request at cirp.ecolex@gmail.com
10.	Last date for receipt of expression of interest	03/01/2026
11.	Date of issue of provisional list of prospective resolution applicants	08/01/2026
12.	Last date for submission of objections to provisional list	13/01/2026
13.	Date of issue of final list of prospective resolution applicants	18/01/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23/01/2026
15.	Last date for submission of resolution plans	25/02/2026
16.	Process email id to submit EOI	cirp.ecolex@gmail.com

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-

Mr. Rahul Nareshbhai Shah

Interim Resolution Professional

Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367

Validity of AFA till 30.06.2026

20 Sudershan Society, Part 2, Naranpura, Ahmedabad

Date :18/12/2025

Place : Ahmedabad


U GRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS(S) ("SECURED ASSET(S)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to the **U GRO Capital Limited** ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Sr. No.	Details of Borrower(s)/ Guarantor(s)	Description Of Secured Asset(S):	Details of Auction
1.	KAMDHENU MARKETING	Property 1:- Property Details- All that right, title and interest of Property bearing Unit No.4 Adm. Sq. Ft. i.e. 33.91 sq. Mtrs. Super Built up area in Shree Swastik Chambers Owners Association, Situated at : City Survey No.722 Final Plot No.150/1 of T.p. Scheme No.3 of Mouje - Shikhrpur-Khanpur, Taluka : Sabarmati, in the Registration District of Ahmedabad and Sub District of Ahmedabad-3 (Memnagar)	Reserve Price Rs. 50,37,000/- EMD Rs. 5,03,700/- Last Date of EMD Deposit 21.01.2026 Date of Auction 22.01.2026
	NAVALAKHA KIRTIKANT	Bounded as under:- East: Shop No.3 West: Shop No.5 North: Parking The Road South: Lift and Passage	
	TUSHAR KIRTIKANT		
	NAVALAKHA JIGNASHA		
	TUSHAR NAVLAKHA		
	5. TIRTH HOLIDAYS		
	LAN - HCFAMSEC00001043648		

Kindly note the time of the Auction will be between 11 am to 01 Pm with an incremental Value of Rs. 1,00,000/-. For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website, i.e. www.ugrocapital.com or contact the undersigned at authorised.officer@ugrocapital.com

Place: AHMEDABAD
Date: 18.12.2025

Sd/- (Authorised Officer)
For UGRO Capital Limited


ECOLEX INDUSTRIAL PRODUCTS PVT LTD
 OPERATING IN TRADING OF RAW MATERIAL FOR CERAMIC SECTOR AT GANDHINAGAR, GUJARAT

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	ECOLEX INDUSTRIAL PRODUCTS PVT LTD ALCR7865A U26990GJ2022PTC130963
2. Address of the registered office	Shop No. FF/23- Vihani Complex, Opp Goras Dairy, Gandhinagar Gujarat- 382721
3. URL of website	No Website of the Corporate Debtor
4. Details of place where majority of fixed assets are located	At the Registered Office
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Details can be sought by sending request at circ.ecolex@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought by sending request at circ.ecolex@gmail.com
10. Last date for receipt of expression of interest	03/01/2026
11. Date of issue of provisional list of prospective resolution applicants	08/01/2026
12. Last date for submission of objections to provisional list	13/01/2026
13. Date of issue of final list of prospective resolution applicants	18/01/2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23/01/2026
15. Last date for submission of resolution plans	25/02/2026
16. Process email id to submit EOI	circ.ecolex@gmail.com

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-
Mr. Rahul Naresbhai Shah
Resolution Professional
Reg No- IBB/UPA-001/1P-P0217020-2021/13367
Validity of AFA 31.03.06.2026

Date :18/12/2025
Place : Ahmedabad
20 Sudershan Society, Part 2, Naranpura, Ahmedabad


AU SMALL FINANCE BANK LIMITED
 A SCHEDULED COMMERCIAL BANK
 (CIN:L36911RJ1996PLC011381)

Regd. Office: 19-A, Dhuleshar Garden, Ajmer Road, Jaipur - 302001
APPENDIX IV [SEE RULE 8(1)] POSSESSION NOTICE
 Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited & Scheduled Commercial Bank under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 28/04/2025 vide Ref. No.: CB/SAR/13-2BB/APR-2025/12 Loan Account Nos. 2406253058376216 & 9001220340743344 calling upon the Borrower/Guarantors/Mortgagors M/s. Shreemahakali Distributors Through It's Proprietor Mr. Hasmukh Bababhai Patel (Borrower), Mr. Hasmukh Bababhai Patel S/o Mr. Bababhai Bhagvanbhai Patel (Mortgagor/Guarantor), Mrs. Anita Hasmukhbhai Patel W/o Mr. Hasmukh Bababhai Patel (Guarantor) to repay the amount mentioned in the notice being is for loan Account No. 2406253058376216 Rs. 16,66,317/- (Rupees Sixteen Lakh Sixty Six Thousand Three Hundred Seventeen Only) and for loan Account No. 9001220340743344 is Rs. 16,95,215/- (Rupees Sixteen Lakh Ninety-Five Thousand Two Hundred Fifteen Only) collectively total amount is Rs. 33,61,532/- (Rupees Thirty Three Lakh Sixty One Thousand Five Hundred Thirty Two Only) as on 28-04-2025 aggregating total due (which includes principal, interest, penalties and all other charges) with further interest and charges until payment in full within 60 days from the date of notice/date of receipt of the said notice.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets"

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited** for loan Account No. 2406253058376216 Rs. 16,44,206/- (Rupees Eighteen Lakh Forty Four Thousand Two Hundred Sixty Two Only) and for loan account No. 9001220340743344 is Rs. 16,76,673/- (Rupees Eighteen Lakh Seventy Thousand Six Hundred Seventy Three Only) collectively total amount is Rs. 37,14,879/- (Rupees Thirty Seven Lakh Fourteen Thousand Eight Hundred Seventy Nine Only) as on 12 Dec 2025 and further interest & expenses thereon until full payment

Description of immovable properties

All That Part and Parcel of Residential Property, Flat No. 201, Admeasuring Around 57.88 Sq. Mtrs. With Undivided Land Admeasuring Around 46.24 Sq. Meters on Second Floor as per RERA Plan on First Floor of Block B In The Scheme Known as "Shreeji Homes", Situated on The Land Survey No. 5 of Mouje/Village: Vavol. More Specific Situated on The Land of Final Plot No. 158 of TP Scheme No. 13 (Vavol) of Mouje/Village: Vavol of Taluka: Gandhinagar In The District; and Reg. Sub District: Gandhinagar, Gujarat. Owned By Mr. Hasmukh Bababhai Patel. Bounded As Under:- East: Duck, West: Road, North: Flat No. B-203, South: Road

Date : 14.12.2025
Place : Gandhinagar, Gujarat

Sd/-
Authorised Officer
AU Small Finance Bank Limited


ELECTRONICA FINANCE LIMITED
 Audumbar, Plot No.10/11, Erandwane, Or Kelkar Road, Pune 411004, Maharashtra, India

DEMAND NOTICE
 Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
 Whereas the undersigned being the Authorised Officer of Electronica Finance Limited (EFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s) Co-Borrower(s)/ Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to EFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to EFL by the said Obligor(s) respectively.

Sr. No.	Loan Ac. No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues (Rs.) as on below date	Date of Demand Notice & Date of NPA
1.	169-13269-2023-88-1 LOAN000000504 1601/ APPL00131899	1. Sanjaysingh Ramharak Rajput Add:- 2604 Ranchodnagar, Near Rabari Vas Gomitwas Nana Bazar V Nagar Anand Gujarat - 388120 2. Ramharashin Rajput, Add:- Rabari Vas Gomitvas Nana Bazar Anand Gujarat- India Homitwas, 388001	Rs. 32,82,860/- (Rupees Thirty-Two Lakhs Eighty-Two Thousand Eight Hundred Sixty Only) as on 08-12-2025	12-12-2025 06-03-2025

SCHEDULE II : DESCRIPTION OF PROPERTY I :- All that piece and parcel of Immovable Property bearing Block/Survey No. 1223/ Paiki, HEC 1-53-81 ARE, Khata No. 1643, Admeasuring 0-36-47 Paiki North Side Admeasuring 0-35-57 ARE N.A. Land Pujan Shree Society Paiki Sub Plot No.12 Admeasuring 67.02 Sq Meter Road & Common Plot Admeasuring 80.28 Sq.Mtrs Plot Total Admeasuring 147.31 Sq.Mtrs Construction Admeasuring 74.54 Sq.Mtrs (Ground Floor and First Floor) Situated Moje Mogri Ta. Dist Anand Gujarat,388345 Within The State Of Gujrat The Said Property Bounded As Under- **Boundary of the aforesaid property**:- North - Sub Plot No.13 is Situated, South - Sub Plot No.11 is Situated, East - Society Road is Situated, West - Sub Plot No.5 is Situated.

SCHEDULE III : DESCRIPTION OF PROPERTY II :- All The Piece And Parcel of Immovable Property Bearing Survey No.2110 Paiki, Sub Plot No.1 Paiki House of South Side Admeasuring 36.7850 Sq. Meter. Construction Area Admeasuring 25.00 Sq.Mtrs Gram Panchayat Survey No. 1115/57 Situated In Moje, Bakrol, Ta. Dist Anand Gujrat 388120 Within The State of Gujrat The Said Property Bounded As Under- **Boundary of the aforesaid property**:- North - Property of Owner, South of Ganbhai Rasubhai Vahora, East- 25 Foot Road is Situated, West - Property of Rambhai Popathai

Date : 12-12-2025
Place : Gujarat

Sd/- Authorised Officer
For Electronica Finance Limited


PUNJAB & SIND BANK
 Punjab and Sind Bank Co-Lending Cell, Staff training College, Ground Floor, Plot -03, Sector -03, Rohini, New Delhi

DEMAND NOTICE
 Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Punjab & Sind Bank under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to Punjab & Sind Bank, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to Punjab & Sind Bank by the said Borrower(s) respectively.

S.N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (Immovable property)
1.	L.C. NO. (PSB) 16121200006018 L.C. NO. (GCCL) LNMESUR000084716 (Old) 80400005306662 (New) SURAT RAMESH Mr. Bharat Rameshbhai Mahadik (Borrower) Mrs. Rajeshari Bharat Mahadik (Co-Borrower)	13-11-2025 Rs. 18,61,231/-	All that right, title and interest of residential property being Flat No.103, area admeasuring 651 Sq.Ft., Building M, Laxmi Co-operative Housing Society Limited, situated on non-agricultural plot of land in Moje Adajan, bearing R.S. No.292, 293, 294, 297, T.P.S. No.13, / F.P. No.229, as per Final Plot admeasuring 1328.43 Sq. Mtrs., Undivided Share of Land admeasuring 26.04 Sq. Mtrs. at Registration District & Sub - District Choryas, Near Palanpur, Jakanaka, Mouje - Adajan, District - Surat, Gujarat - 395009 Bounded as follows: North: Flat No.102 South: By Road East: Vrundavan Society West: Flat No.104

If the said Borrowers shall fail to make payment to Punjab & Sind Bank as aforesaid, Punjab & Sind Bank shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of Punjab & Sind Bank. Any person who contravenes or abets contravention of the provisions of the said Actor Rules made the reunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Place :- SURAT Date :- 18.Dec.2025 Sd/- (Authorised Officer) For Punjab & Sind Bank


TYGER HOME FINANCE
 Registered Office : Adani House, 56, Shrimati Society, Navrangpura, Ahmedabad 380 009, Gujarat, India
 Corporate Office : 1004/5, 10th Floor, C-Wing, One BKC - C-66, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051, Maharashtra, India,
 CIN: U65990GJ2016PTC093692, Web : www.tygercapital.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
 Whereas the undersigned being the Authorised Officer of the **Tyger Home Finance Pvt Ltd** (formerly Known as M/s. Adani Housing Finance Pvt Ltd vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after referred to "THFFL") under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s).
 The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
 The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Tyger Home Finance Pvt Ltd (Adani Housing Finance Private Ltd.)**, for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) and (9) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan A/C No./ Old Loan A/C No.	Name of the Borrower/ Co Borrower/ Guarantor	Demand Notice date & Amount	Symbolic/ Physical Possession on
1.	800HL001148240	KALPESHBHAI BHARATBHAI SRIMALI / BHARATBHAI KANJIBHAI SHRIMALI	13-Jun-25 / Rs. 764970/- as on 10-Jun-25	14-12-2025 Physical Possession
2.	800LAP01023381	BHARATJI KESHJI THAKOR / MANJULABEN BHARATJI THAKOR	13-Jun-25 / Rs. 564520/- as on 10-Jun-25	14-12-2025 Physical Possession

Mortgage Property:- All that piece and parcel of Immovable Ganthai Property being Gram Panchayat Mikat No. 51, Serial No. 53, having area adms 45X15 Sq. ft. in the Street known as Rohit Vas of Mouje Aadraj Moti taluka Gandhinagar in the District Gandhinagar & Registration Sub District of Gandhinagar within the state of Gujarat. **Which is bounded as under:- East:-** Road, **West:-** Road, **North:-** Property of Ravinbhai Gangaram, **South:-** Temple

Mortgage Property:- All that peace and parcel of land along with structure standing there on being the residential property out of Dagavadiya Gram Panchayat Property bearing Sr. No. 604, Property No. 604, in Old Ganthai Total admeasuring 750.00 Sq. ft., situated in the Dist of Dagavadiya Ta - Vipraji, Dist - Mehsana State - Gujarat **Which is bounded as under:- East:-** House of Thakor Dalviyaji Mafaji, **West:-** House of Thakor Shankarji Devaji, **North:-** Road, **South:-** Road

Date : 18.12.2025
Sd/- Authorised Officer
For Tyger Home Finance Private Limited


Encore Asset Reconstruction Company Private Limited (Encore Arc)
 5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM - 122 002, HARYANA

E-AUCTION SALE NOTICE
 E-Auction Sale Notice for Sale of Immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (Rules).
 Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to the Indostar Capital Finance Limited (ICFL) Bank to secure the outstanding dues in the loan account since assigned to Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC -BANK- 030- Trust ("Secured Creditor"), which is under Symbolic Possession of the Authorised Officer of the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 28.01.2026 for recovery of Rs. 2,85,58,781.65/- (Rupees Two Crore Eighty Five Lakhs Fifty Eight Thousand Seven Hundred Eighty One and Sixty Five Paise Only) as on 30.11.2025 and further interest at contractual rate till recovery and other costs, charges etc. after adjustment of recovery/realization, if any, due to the Secured creditor from borrower M/s. Raju Gamert through its prop. Mr. Rajeshbhai Kantilal Chauhan (Borrower) and (1) Mr. Rajeshbhai Kantilal Chauhan (2) Mr. Mukesh Chauhan (Hereinafter collectively referred to as Co-Applicants/Guarantors).
 The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) is as under:

Description of Property	RP (In Rs.)	EMD (In Rs.)	Date of E-Auction	Last Date & Time of Bid Submission
All that right, title and interest of freehold property bearing Tenament No. 20/B, admeasuring 259.20 sq. mtrs, and construction thereon as a member of Nandigram Co-Operative Housing Society Ltd, situated at land bearing city survey no. 450 to 485 paiki (Final Plot No. 40 to 43 of TPS 15) of Mouje wadaj Taluka-Sabarmati in the district of Ahmedabad standing in the name of Mr. Mukesh Chauhan. Bounded as under: EAST - Society Internal Road, WEST - Bungalow No. 27, NORTH - Main Road, SOUTH - Bungalow No. 20/A,	Rs. 2,60,00,000/-	26,00,000/-	28.01.2026 Time - 12.00 PM to 01.00 PM	27.01.2026 Till 6.00 PM

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., <http://www.encorearc.com/>
 For any clarification/information, interested parties may contact the Authorised Officer of the Secured Creditor on mobile no: 9218016248 or email at chandendra.maurya@encorearc.com

Date: 16.12.2025
Place: Mumbai

Sd/- (Dharmendra Maurya) Authorised Officer
Encore Asset Reconstruction Company Pvt. Ltd.


U GRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)
 Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Sd of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice.
 The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said Rules of the Security Interest (Enforcement) Rules 2002 on the day, month and year mentioned below.
 The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower Details	Demand Notice	Mortgaged Property	Possession Date
1.	1) VIJAY TEA COMPANY 2) VIJAY VIJAY SOMAIYA 3) VIJAYBHAI GORDHANBHAI SOMAIYA 4) SHRUTI VIJAY SOMAIYA Loan Account Number: UGRAPSS0000030967	Demand Notice dated 07-Oct-2025 for an amount of Rs. 1,32,32,183/- (Rupees One Crore Thirty Two Lakh One Hundred Eighty Three Only) As on 08/10/2025	All That Piece And Parcel Of Property Of Residential Flat No.7-A Having Sq. Feet 1725-00 On 7th Floor Of The Building Known As "Amrut-Prabhat Apartment" Situated At "Dr. Yagnik Road & 20 New Jagannath Plot Corner" Of C.S. No. 1896 Of Rajkot City Of Rajkot Of Dist. Rajkot In The State Of Gujarat And Bounded As:- North- 20 New Jagannath Plot Road, South- Flat No.7-B, East - Dr. Yagnik Road, West - Open Parking.	17.12.2025

Place: GUJARAT
Date: 18.12.2025

Sd/- (Authorised Officer)
For UGRO Capital Limited


U GRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE
 UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")
 The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with Rule 3 of the Demand Notice(s) under Section 13(12) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1) JAY CHAMUNDA LINING WORKS 2) JITENDRA M HOTKAR 3) AMBIKA HOLKAR LAN - UGODHSS0000086426	Demand Notice Date: 16-Dec-2025 Notice Amount: 1,08,78,312.00/- (Rupees One Crore Eight Lakh Seventy Eight Thousand Three Hundred Twelve Only) As on 15/12/2025

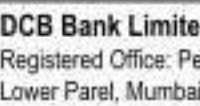
Description Of Secured Asset(S):- Property Bearing Plot/Sheet No.19 (Admeasuring about 60.90 Sq. Mtrs. Plot Area And Measuring 46.9872 Sq.Mtrs Basement And 35.2944 Sq. Mtrs Loft And 59.6392 Sq. Mtrs Ground Floor And 59.6592 Sq. Mtrs First Floor Total Admeasuring 201.6000 Sq. Mtrs. Built-Up Area With Undivided Share Of Land Admeasuring In The Scheme Known As "Amarathi Estate", Situated At City Survey No. 1338, Of Sub Plot No.25 (Old Revenue Survey/Block No. 35,36,37 & 38) Paiki, Tps No. 14, (Sahibga) Ep No. 25 Mokazipur-Yapur - Kazipur, Taluka: Asawa, Dist. & Sub District: Ahmedabad-06 (Narda & B) Boundaries: On Or Towards The East:- Open Plot On Or Towards The West:- Road On Or Towards The North:- Shred No.18 On Or Towards The South:- Shred No.20

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility available by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) to UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: AHMEDABAD, GUJARAT
Date: 13.12.2025

Sd/- (Authorised Officer)
For UGRO Capital Limited, authorised.officer@ugrocapital.com


DCB Bank Limited
 Registered Office: Peninsula Business Park, Tower A, 6th Floor, Senapati Bapat Marg, Lower Parel, Mumbai- 400013
 Regional address: 8th Floor, Pariseemamnexe, Above Manyavar Showroom, Opp. IFCI Bhavan, C.G Road, Ahmedabad - 380006

PUBLIC NOTICE - INTIMATION CUM SALE NOTICE
Intimation to Remove Movable Assets from Secured Property
 Notice is hereby given to the public that Authorized Officer of DCB Bank Ltd. in exercise of powers conferred under SARFAESI Act, has already sold the below mentioned Immovable Property/Secured Asset in public auction for recovery of dues of borrowers 1) BHARATBHAI CHUNILAL KUMBHAR, 2) HANSHABEN BHARATBHAI KUMBHAR for loan obtained from DCB Bank Ltd wide loan account nos. DRHLRAJ00574283 and DRHLRAJ00574307. Now DCB Bank Ltd. is in process of handing-over possession of secured property to auction-purchaser.
 At the time of taking possession of said property, some movable items were found by Authorised Officer in the said premise. A notice dated 17.12.2025 has been sent to borrower/co-borrower by RPAD at all available addresses and intimating them to collect/remove inventory, movables, belongings and documents lying in secured properties on or before 04.01.2026. Therefore, through this notice, we hereby give final intimation to borrower/co-borrower to take possession of inventory, movables, belongings and documents lying inside the mortgaged properties in the presence and with consent of Authorised Officer of DCB Bank Ltd. by furnishing required documentary proof on or before 04.01.2026.
 Please take notice that, if you fail to remain present at the scheduled date and time and remove the inventory, we will be forced to remove and dispose them through auction on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS".

Name of Borrower/Co-borrower and address of
1) BHARATBHAI CHUNILAL KUMBHAR , 2) HANSHABEN BHARATBHAI KUMBHARAT: BLOCK NO. E15, GOKUL PARK, NR. SHITLA MATAJI TEMPLE MAHIKAR ROAD, MANDA DUNGAR, NR. AJI DAM VILL. - MAHIKA, TAL. & DIST. - RAJKOT, GUJARAT-360001.

Property Details: ALL THAT PIECE AND PARCEL OF THE PROPERTY BEING A RESIDENTIAL HOUSE BLOCK NO. E15, GOKUL PARK, NR. SHITLA MATAJI TEMPLE, MAHIKA ROAD, MANDA DUNGAR, NR. AJI DAM, HAVING A LAND AREA 48- 0112_SQ. MTRS. OF SUB PLOT NO. 43 TO 46/8 TO 10, TO 46/13/4 SITUATED AT MAHIKA REVENUE SURVEY NO. 199 IN SUB-DIST. & REGI. DIST. RAJKOT.

Date: 18/12/2025
Place: Rajkot (Gujarat)

Sd/- Authorized Officer
For DCB Bank Limited


STATE BANK OF INDIA
 Stressed Assets Management Branch :
 4th Floor, Old LHO Building, Lal darwaja, Bhadra, Ahmedabad- 380006,
 Phone No. 079-26581081/1206, E-mail : sbi.04199@sbi.co.in

POSSESSION NOTICE
 APPENDIX-IV [SEE RULE 8(1)]
 (For Immovable Properties)

Whereas, The undersigned being the Authorized Officer of the **State Bank of India** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 28.03.2025 under section 13(2) of the said Act calling upon the Borrower **M/s. Rajeshwari Cotspin Private Limited, Maheshbhai Bachubhai Patel (Chairman & MD), Bhavikkumar Kantilal Patel (Director / Guarantor), Haresbhai Manuskhbhai Dholalrai (Director / Guarantor), Pravinbhai Nagjibhai Khunt (Director / Guarantor), Bhavnaben Maheshbhai Patel (Personal Guarantor), Geetaben Rameshbhai Patel (Personal Guarantor), Paresbhai Vitthalbhai Kotadiya (Personal Guarantor), Rameshbhai Naranbhai Patel (Personal Guarantor), Success Hydro Parts Private Limited (Corporate Guarantor)** to repay the amount mentioned in the notice being Rs. 15,90,16,003.22 (Rupees Fifteen Crore Ninety Lacs Sixteen Thousand Three and paise Twenty Two Only) as on 26.03.2025 and interest from 27.03.2025 and incidental expenses etc, within 60 days from the date of receipt of the said notice.

Whereas in compliance of Section 13(9), Mehansa Urban Cooperative Bank Limited (other consortium member) has conveyed consent to Authorized Officer of State Bank of India to initiate action under section 13(4) of the Act against the captioned company and its Directors, Mortgagors, Guarantors and for enforcing security interest.

The Borrower / Guarantors / Mortgagors / Directors having failed to repay the dues of Consortium led by (State Bank of India) amount Rs. 29,40,78,415.22 (Rupees Twenty Nine Crore Forty Lakhs

